

following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the session shown against each: —

- (i) First Statement—Eighteenth Session, 1957.
- (ii) Statement No. III—Seventeenth Session, 1957.
- (iii) Statement No. VIII—Fifteenth Session, 1956.
- (iv) Statement No. XI—Fourteenth Session, 1956.
- (v) Statement No. XIII—Thirteenth Session, 1956.
- (vi) Statement No. XIII—Twelfth Session, 1956.
- (vii) Statement No. XVII—Tenth Session, 1955.

[See Appendix XVIII, Annexures Nos. 148 to 154 for (i) to (vii).]

(1) FINANCE ACCOUNTS OF THE GOVERNMENT OF HIMACHAL PRADESH

(2) APPROPRIATION ACCOUNTS, BLOCK ACCOUNTS, BALANCE SHEETS, PROFIT AND LOSS ACCOUNTS AND THE AUDIT REPORT OF INDIAN RAILWAYS.

Tins DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each of the following papers: —

- (1) The Finance Accounts of the Government of Himachal Pradesh for the year 1955-56 and the Audit Report, 1956 thereon. [Placed in Library. See No. S-289/57.]
- (2) (i) Appropriation Accounts of Railways in India for 1955-56 (Parts I and II). [Placed in Library. See No. S-290/57.]
- (ii) The Block Accounts (including capital statements comprising the loan accounts) Balance Sheets and Profit and Loss Accounts of Indian Government Railways, 1955-56. [Placed in Library. See No. S-291/57.]

- (iii) The Audit Report, Railways, 1957. [Placed in Library. See No. S-292/57.]

AMENDMENT IN THE COTTON TEXTILES (PRODUCTION BY HANDLOOM) CONTROL ORDER, 1956

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, on behalf of Shri Nitya-nand Kanungo, I lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 2420, dated the 17th July, 1957, publishing an amendment in the Cotton Textiles (Production by Handloom) Control Order, 1956. [Placed in Library. See No. 295/57.]

SUMMARIES OF BUDGET ESTIMATES, REVISED ESTIMATES AND ACTUALS OF THE AIR INDIA INTERNATIONAL CORPORATION AND THE INDIAN AIRLINES CORPORATION.

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI HUMAYUN KABIR): Sir, I lay on the Table a copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954: —

- (1) (i) Summary of the budget estimates of revenue and expenditure of the Air India International Corporation for the year 1957-58.
- (ii) Summary of actuals for the years 1953-54 to 1955-56 and budget estimates and revised estimates for 1956-57 and budget for the year 1957-58 under capital of the Air India International Corporation. [Placed in Library. See No. S-296/57.]
- (2) (i) Summary of the budget estimates of revenue and expenditure of the Indian Airlines Corporation for the year 1957-58.
- (ii) Summary of actuals for the years 1953-54 to 1955-56 and budget estimates and